

ITEM NO.1 Court 3 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 441-445/2021

(Arising out of impugned final judgment and order dated 11-09-2020 in WP(C) No. 1158/2020 11-09-2020 in WP(C) No. 4623/2020 11-09-2020 in WP(C) No. 701/2020 11-09-2020 in WP(C) No. 1195/2020 11-09-2020 in WP(C) No. 1365/2020 passed by the High Court Of Delhi At New Delhi)

UNION PUBLIC SERVICE COMMISSION Petitioner(s)

VERSUS

SAUMYA PANDEY & ORS. ETC. Respondent(s)

(FOR ADMISSION and I.R. and IA No.2409/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 18-02-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Tushar Mehta, Solicitor General
Mr. Naresh Kaushik, Adv.
Mr. Vardhman Kaushik, AOR

For Respondent(s) Mr. Salman Khurshid, Sr. Adv.
Mr. Arpit Shukla, AOR
Ms. Gargi Srivastave, Adv.
Ms. Mitali Chauhan, Adv.

Mr. Suvidutt M.S., AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the Special Leave Petitions as well as on the prayer for interim relief, returnable in three weeks.

Counter Affidavit be filed within two weeks.

Rejoinder Affidavit, if any, be filed within one week thereafter.

Tag with SLP (C) No. 14948 of 2016.

**(JAYANT KUMAR ARORA)
COURT MASTER**

**(NISHA TRIPATHI)
BRANCH OFFICER**